

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 148 of 2003

New Delhi, this the 24th day of January, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Shankar Prasad, Member (A)**

R.S. Meena, Constable No. 884657743
CISF, Unit BCCL, Area IX
HQ - Ghazipur.

....Applicant

(By Advocate: Shri K.P. Singh)

Versus

1. Union of India through
The Secretary,
C.I.S.F. Head Quarter,
C.G.O. Complex,
Lodhi Road, New Delhi
2. The Director General,
C.I.S.F. Complex,
Lodhi Road, New Delhi
3. The Deputy Inspector General,
C.I.S.F. Unit B.C.C.L.
Unit H.Q., Koyala Nagar,
Koyala Bhawan,
Dhanbad, Bihar.
4. The Commandant CISF Unit BCCL, Jharia,
Post Jealgora,
District Dhanbad, (Bihar)

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he does not press the present application because Principal Bench of this Tribunal does not have the territorial jurisdiction to entertain the present application. He may be permitted to file the application in accordance with law with the Bench of this Tribunal having the territorial jurisdiction.

2. Accordingly the application is dismissed as withdrawn. Applicant would be at liberty to take recourse in accordance with law.

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(Shankar Prasad)
Member (A)

/dkm/

V.S. Aggarwal
(V.S. Aggarwal)
Chairman